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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.227/2018

Date of Decision: 26th February, 2019.

**Coram: Dr. Bhagwan Sahai, Member (A).
Ravinder Kaur, Member (J).**

Capt. Rakesh Johri,
Residing at 5/115, Dr.
Shroff Bldg.,
Mhatar Pakhadi Road,
Mazagaon, Mumbai-400 010.

...Applicant.
(None).

Versus

1. Union of India
Through Secretary
Ministry of Shipping,
Road Transport and
Highways,
Department of Shipping
New Delhi-110001.
2. Director General of Shipping
9th Floor, Beta Building,
I-Think Techno Complex,
Kanjur Marg,
Mumbai-400 042.

... Respondents.
(By Advocate Shri A. M. Sethna).

O R D E R (O R A L)
Per : Ravinder Kaur, Member (Judicial)

1. Today the matter was called out at 11.15 AM, neither the applicant nor his counsel Shri S. X. Fernando appeared. However, Shri Mohd. Navid Mulla, proxy counsel appeared for Shri A. M. Sethna, Ld. counsel for the respondents.

2. Now again when the matter was called out at

12.45 PM, neither the applicant nor his counsel Shri S. X. Fernando are present. Shri A. M. Sethna, Ld. counsel appeared for the respondents.

3. It appears that the applicant has lost his interest in pursuing the matter.

4. Accordingly, the OA is dismissed for default as well as for non-prosecution. No order as to costs.

(Ravinder Kaur)
Member (J)

v.

(Dr. Bhagwan Sahai)
Member (A)

JK
113/19